

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक २३]

गुरुवार, जुलै ३, २०२५/आषाढ १२, शके १९४७

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असाधारण क्रमांक ५५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्राख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Goods and Services Tax (Amendment) Bill, 2025 (L. A. BILL No. LXXIII of 2025), introduced in the Maharashtra Legislative Assembly on the 3rd July 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE, Secretary (Legislation) to Government, Law and Judiciary Department.

L. A. BILL No. LXXIII OF 2025.

A BILL

further to amend the Maharashtra Goods and Services Tax Act. 2017.

Mah. XLIII of 2017. WHEREAS it is expedient further to amend the Maharashtra Goods and Services Tax Act, 2017, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows:—

 ${f 1.}$ (1) This Act may be called the Maharashtra Goods and Services Tax (Amendment) Act, 2025.

Short title and commence-

(2) Save as otherwise provided in this Act, this section shall come ment. into force with immediate effect, and the remaining sections shall come into force on such date, with prospective or retrospective effect, as the State Government may, by notification in the *Official Gazette*, appoint and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act, shall be construed as a reference to the coming into force of that provision.

Amendment of section 2 of Mah. XLIII of 2017.

2. In section 2 of the Maharashtra Goods and Services Tax Act, 2017 Mah. (hereinafter referred as the "principal Act"),—

XLIII of 2017.

- (i) in clause (61), after the word and figure "section 9", the words, brackets and figures "of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act," shall be inserted and shall be deemed to have been inserted with effect from the 1st day of April 2025;
 - (*ii*) in clause (69),—
 - (a) in sub-clause (c), after the words "management of a municipal", the word "fund" shall be inserted;
 - (b) after sub-clause (c), the following Explanation shall be inserted, namely:—
 - "Explanation.— For the purposes of this sub-clause,—
- (a) local fund" means any fund under the control or management of an authority of a local self-government established for discharging civic functions in relation to a Panchayat area and vested by law with the powers to levy, collect and appropriate any tax, duty, toll, cess or fee, by whatever name called;
- (b) "municipal fund" means any fund under the control or management of an authority of a local self-government established for discharging civic functions in relation to a Metropolitan area or Municipal area and vested by law with the powers to levy, collect and appropriate any tax, duty, toll, cess or fee, by whatever name called;";
 - (iii) after clause (116), the following clause shall be inserted, namely:—
- "(116A)" unique identification marking" means the unique identification marking referred to in clause (b) of sub-section (2) of section 148A and includes a digital stamp, digital mark or any other similar marking, which is unique, secure and non-removable; ".

Amendment of section 12 of Mah. XLIII of 2017.

3. In section 12 of the principal Act, sub-section (4) shall be deleted.

Amendment of section 13 of Mah. XLIII of 2017.

4. In section 13 of the principal Act, sub-section (4) shall be deleted.

Amendment of section 17 of Mah. XLIII of 2017.

- **5.** In section 17 of the principal Act, in sub-section (5), in clause (d), —
- (i) for the words "plant or machinery", the words "plant and machinery" shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July 2017;
- (ii) the Explanation shall be numbered as Explanation 1 thereof, and after Explanation 1 as so numbered, the following Explanation shall be inserted, namely: —

"Explanation 2.—For the purposes of clause (d), it is hereby clarified that notwithstanding anything to the contrary contained in any judgment, decree or order of any court, tribunal, or other authority, any reference to 'plant or machinery' shall be construed and shall always be deemed to have been construed as a reference to 'plant and machinery';".

6. In section 20 of the principal Act, with effect from the 1st day of April Amendment of 2025, --

section 20 of Mah. XLIII of

- (i) in sub-section (1), after the word and figure "section 9", the words, 2017. brackets and figures "of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act" shall be inserted:
- (ii) in sub-section (2), after the word and figure "section 9", the words, brackets and figures "of this Act or under sub-section (3) or sub-section (4) of section 5 of the Integrated Goods and Services Tax Act" shall be inserted.
- 7. In section 34 of the principal Act, in sub-section (2), for the proviso, the Amendment of following proviso shall be substituted, namely: —

section 34 of

"Provided that no reduction in output tax liability of the supplier shall be permitted, if the—

Mah. XLIII

- (i) input tax credit as is attributable to such a credit note, if availed, has not been reversed by the recipient, where such recipient is a registered person; or
- (ii) incidence of tax on such supply has been passed on to any other person, in other cases.".
- 8. In section 38 of the principal Act, —

Amendment of section 38 of

- (i) in sub-section (1), for the words "an auto-generated statement", the $_{Mah. \ XLIII}$ words "a statement" shall be substituted; of 2017.
- (ii) in sub-section (2),
 - (a) for the words "auto-generated statement under", the words "statement referred in" shall be substituted;
 - (b) in clause (a), the word "and" shall be deleted;
 - (c) in clause (b), after the words "by the recipient,", the word "including" shall be inserted;
 - (d) after clause (b), the following clause shall be inserted, namely:
 - "(c) such other details as may be prescribed.".
- **9.** In section 39 of the principal Act, in sub-section (1), for the words "and Amendment of within such time", the words "within such time, and subject to such conditions section 39 of Mah. XLIII and restrictions" shall be substituted. of2017.
- 10. In section 107 of the principal Act, in sub-section (6), for the proviso, the Amendment of following proviso shall be substituted, namely:—

section 107 of Mah. XLIII of

"Provided that in case of any order demanding penalty without involving 2017. demand of any tax, no appeal shall be filed against such order unless a sum equal to ten per cent. of the said penalty has been paid by the appellant.".

11. In section 112 of principal Act, in sub-section (8), the following proviso Amendment of shall be inserted, namely: section 112 of Mah. XLIII of

"Provided that in case of any order demanding penalty without involving 2017 . demand of any tax, no appeal shall be filed against such order unless a sum equal to ten per cent. of the said penalty, in addition to the amount payable under the proviso to sub-section (6) of section 107 has been paid by the appellant. ".

Insertion of new Mah. XLIII of 2017.

> Penalty for failure to comply with track and trace mechanism.

Insertion of new section 148A in Mah. XLIII of 2017.

> Track and trace mechanism for certain goods.

- 12. After section 122A of the principal Act, the following section shall be section 122B in inserted, namely: —
 - "122B. Notwithstanding anything contained in this Act, where any person referred to in clause (b) of sub-section (1) of section 148A acts in contravention of the provisions of the said section, he shall, in addition to any penalty under Chapter XV or the provisions of this Chapter, be liable to pay a penalty equal to an amount of one lakh rupees or ten per cent. of the tax payable on such goods, whichever is higher.".
 - 13. After section 148 of the principal Act, the following section shall be inserted, namely: —
 - "148A. (1) The Government may, on the recommendations of the Council, by notification, specify, –
 - (a) the goods;
 - (b) persons or class of persons who are in possession or deal with such

to which the provisions of this section shall apply.

- (2) The Government may, in respect of the goods referred to in clause (a) of sub-section (1), —
 - (a) provide a system for enabling affixation of unique identification marking and for electronic storage and access of information contained therein, through such persons, as may be prescribed:
 - (b) prescribe the unique identification marking for such goods; including the information to be recorded therein.
- (3) The persons referred to in sub-section (1) shall,—
 - (a) affix on the said goods or packages thereof, a unique identification marking, containing such information and in such manner;
 - (b) furnish such information and details within such time and maintain such records or documents, in such form and manner;
 - (c) furnish details of the machinery installed in the place of business of manufacture of such goods, including the identification, capacity, duration of operation and such other details or information, within such time and in such form and manner;
 - (d) pay such amount in relation to the system referred to in sub-section (2),

as may be prescribed.".

Amendment of Schedule III of Mah. XLIII of 2017.

- **14.** In Schedule III of the principal Act, —
- (i) in paragraph 8, after clause (a), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July 2017, namely: —
 - "(aa) Supply of goods warehoused in a Special Economic Zone or in a Free Trade Warehousing Zone to any person before clearance for exports or to the Domestic Tariff Area; ";
- (ii) in Explanation 2, after the words "For the purposes of", the words, brackets and letter "clause (α) of" shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July 2017;

(iii) after Explanation~2, the following Explanation shall be inserted and shall be deemed to have been inserted with effect from the 1st day of July 2017, namely:—

"Explanation 3. — For the purposes of clause (aa) of paragraph 8, the expressions "Special Economic Zone", "Free Trade Warehousing Zone" and "Domestic Tariff Area" shall have the same meanings respectively as assigned to them in section 2 of the Special Economic Zones Act, 2005.".

28 of 2005.

15. No refund shall be made of all such tax which has been collected, N_0 refund of but which would not have been so collected, had section 14 been in force at all tax collected. material times.

STATEMENT OF OBJECTS AND REASONS

Various decisions have been taken by the Goods and Services Tax Council in its meeting requiring amendments in Goods and Service Tax Laws. Accordingly, the Central Goods and Services Tax, 2017 (12 of 2017) has been amended by the Parliament by the Finance Act, 2025 (7 of 2025). In order to implement the decisions taken by the Goods and Services Tax Council in aforesaid meetings and to maintain uniformity in applicability of the provisions of the Central Goods and Services Tax Act, 2017 and the Maharashtra Goods and Services Tax Act, 2017 (Mah. XLIII of 2017), it is expedient to amend the Maharashtra Goods and Services Tax Act, 2017.

- **2.** The salient features of the proposed amendments are as follows: -
 - (i) to amend clause (61) of section 2, to explicitly include inter-state Reverse Charge Mechanism (RCM) transactions under the Input Service Distributor (ISD) mechanism by including reference to supplies subject to tax under sub-section (3) and (4) of section 5 of the Integrated Goods and Services Tax Act, 2017;
 - (ii) to amend sub-clause (c) of clause (69) of section 2, to insert an Explanation to provide for definitions of the terms 'Local Fund' and 'Municipal Fund';
 - (iii) to insert a new clause (116A) in section 2, to provide definition of Unique Identification Marking for implementation of Track and Trace Mechanism;
 - (iv) to delete sub-section (4) of section 12 and sub-section (4) of section 13, to remove the provision for time of supply in respect of transaction in vouchers, the same being neither supply of goods nor supply of services;
 - (v) to amend clause (d) of sub-section (5) of section 17, with retrospective effect from 1st July 2017;
 - (vi) to amend sub-sections (1) and (2) of section 20, to clearly include inter-state Reverse Charge Mechanism (RCM) transactions under the Input Service Distributor (ISD) system by referring to supplies taxable under sub-sections (3) and (4) of section 5 of the Integrated Goods and Services Tax Act, 2017;
 - (vii) to amend sub-section (2) of section 34, to explicitly provide for requirement of reversal of corresponding input tax credit in respect of a credit-note, if availed, by the registered recipient, for the purpose of reduction of tax liability of the supplier in respect of the said credit note. It further seeks to remove the condition in the said proviso of not having passed the incidence of interest on supply for the purpose of reduction of tax liability of the supplier in respect of the said credit note;
 - (viii) to amend sub-sections (1) and (2) of section 38, to remove the term "auto-generated" in relation to the statement of input tax credit;
 - (ix) to amend sub-section (1) of section 39, so as to provide for an enabling clause to prescribe conditions and restriction for filing of return under the said sub-section;

- (x) to amend the proviso to sub-section (6) of section 107, for providing payment of pre-deposit at ten per cent. instead of twenty five per cent. for filing appeals before Appellate Authority in cases involving only demand of penalty without involving the demand of tax;
- (xi) to insert a new proviso to sub-section (8) of section 112, to provide for payment of pre-deposit at ten per cent. for filing appeals before Appellate Tribunal in cases involving only demand of penalty without involving the demand of tax;
- (xii) to insert section 122B, to provide penalty for contraventions of provisions related to the Track and Trace Mechanism provided under section 148A;
- (xiii) to insert section 148A, as an enabling provision to empower the Government to enforce the Track and Trace Mechanism for specified evasion prone commodities;
- (xiv) to amend Schedule III, with retrospective effect from 1st July 2017,—
- (a) by inserting a new clause (aa) in paragraph 8 of Schedule III, to provide that the supply of goods warehoused in a Special Economic Zone or in a Free Trade Warehousing Zone to any person before clearance for exports or to the Domestic Tariff Area shall be treated neither as supply of goods nor as supply of services;
- (b) to amend *Explanation 2*, to clarify that the said explanation would be applicable in respect of clause (a) of paragraph 8 of the said Schedule;
- (c) to add *Explanation 3* to define the terms 'Special Economic Zone', 'Free Trade Warehousing Zone' and 'Domestic Tariff Area', for the purpose of the proposed clause (aa) in paragraph 8 of said Schedule.
- **3.** The Bill seeks to achieve the above objectives.

Mumbai,

AJIT PAWAR,

Dated the 2nd July 2025.

Deputy Chief Minister (Finance).

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, जुलै ३, २०२५/आषाढ १२, शके १९४७

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposals for delegation of legislative powers, namely :—

Clause 1 (2).— Under this clause, power is taken to the State Government, to bring into force the remaining sections of this Act on such date, with prospective or retrospective effect, as the State Government may, by notification in the *Official Gazette*, appoint and different dates may be appointed for different provisions of this Act.

Clause 13.— Under this clause, which seeks to insert section 148A in the said Act, power is taken to the State Government,—

- (i) in sub-clause (1) to specify, by notification the applicability of this section to goods or persons;
- (ii) in sub-clause (2) to prescribe a system for enabling affixation of unique identification marking and for electronic storage and access of information contained therein, through such persons.
- (iii) in sub-clause (3) to prescribe,—
 - (a) the information and manner of affixing unique identification marking on the goods or packages;
 - (b) form and manner of furnishing information and details, within such time;
 - (c) form and manner of furnishing details of machinery installed in the place of business and such other details or information;
 - (*d*) amount to be paid in relation to system for enabling affixation of unique identification marking.
- **2**. The above-mentioned proposals for delegation of legislative power are of normal character.

FINANCIAL MEMORANDUM

In order to implement the decisions taken by the Goods and Services Tax Council and to maintain uniformity in applicability of the provisions of the Central Goods and Services Tax Act, 2017 and the Maharashtra Goods and Services Tax Act, 2017 (Mah. XLIII of 2017), certain amendments are made in various sections of the Maharashtra Goods and Services Tax Act, 2017 (Mah. XLIII of 2017).

There is no provision in the Bill which would involve the recurring or non-recurring expenditure from the Consolidated Fund of the State on its enactment as an Act of the State Legislature.